

F. No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi -110066

Date: 18.02.2019

OFFICE ORDER

Appeals filed with the following defects shall be posted directly before the Bench in the first instance itself after giving two weeks' notice :

- 1) Lack of jurisdiction
- 2) Non-payment of mandatory pre-deposit of duty/ tax
- 3) Appeals filed without COD applications.

In respect of appeals already filed with any of the above defects, the Deputy/ Asstt. Registrars are directed to identify such appeals and list them within two weeks.

For any other defects, a maximum of two chances with 3 weeks' notice each may be given and thereafter it shall be dealt with as the rule provides. If any defective appeal is found lying without timely action, the concerned Deputy/ Asstt. Registrar will be held responsible.

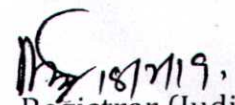
By Order,



(Bineesh Kumar K.S)
Registrar

Copy to :

1. SPS to Hon'ble President, CESTAT, Delhi/ Hon'ble Members, All Benches
2. Dy. / Asstt. Registrars and Technical Officers, CESTAT, all Benches
3. PA to Registrar, CESTAT, New Delhi
4. Office copy/ Guard file/Notice Board/ Website


Dy. Registrar (Judicial)